

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA 1249/2016
MA 1260/2016
MA 1261/2016**

this the 8th day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Rajdeep Kotiyal
Aged about 30 years
S/o Shri Prem Ballabh Kotiyal
Working as Waterman in C.V.C.
R/o 1217, Lakshmi Bai Nagar
New Delhi.
2. V.P.Pandey
Aged about 28 years
S/o Shri S.P.Pandey
Working as Waterman in C.V.C.
R/o T-1379, Mangolpuri
New Delhi.
3. Shailesh Rai
Aged about 28 years
S/o Shri Dugh Nath Rai
Working as Waterman in C.V.C.
R/o 899, Sector -12, R.K.Puram
New Delhi.
4. Chandreshwar Prasad
Aged about 35 years
S/o Late Shri S.Mehto
Working as Waterman in C.V.C.
R/o A-1/45 1B, Madhu Vihar
New Delhi.
5. Jaswant Singh
Aged about 31 years
S/o Shri Roop Ram
Working as Waterman in C.V.C.
R/o 37, Nagli Razapur
Near Sarai Kale Khan
Nizamudin East
New Delhi

.... Applicants

(By Advocate: Mr. Shantwanu Singh)

VERSUS

1. Union of India
Through Secretary
Department of Personnel & Training (DOPT)
Ministry of Personnel, Public Grievances & Pensions,
North Block
New Delhi – 110 001.

2. Central Vigilance Commission
Through it's Secretary
Satarkta Bhawan
GPO Complex, Block A, INA
New Delhi – 110 023. Respondents.

ORDER (ORAL)**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA No.1261/2016, filed for joining together, is allowed. MA No.1260/2016, filed for exemption from filing official translation is also allowed.

3. The applicants, who are working as Watermen on daily wage basis under the respondent-C.V.C., filed the present OA seeking the following reliefs:-

"(a) It is therefore most respectfully prayed that this Hon'ble Commission may direct Respondent No.2 to grant Temporary Status to the Applicant or/and

(b) It is therefore most respectfully prayed that this Hon'ble Commission may direct Respondent No.2 to grant regularizations of the jobs to the Applicants."

4. It is submitted that the applicants have made number of representations including representation dated 29.02.2016 ventilating their

grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case by directing the respondents to consider the representation dated 29.02.2016 of the applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

/uma/